

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank Petitioner
v.
Patna Highway Projects Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

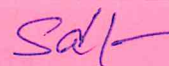
DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Prateek Kumar, Ms. Sneha, Mr. Rohit,
Ms. Ekta Chaudhary, Advocate.
For the Respondent: Mr. Neel Kamal, Mr. Samir Malik, Advocates.

ORDER

Learned proxy counsel for the petitioner states that no rejoinder would be necessary and the matter be posted for arguments. She further states that talks for settlement have failed. Accordingly, the matter be posted for arguments on 11.10.2019.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)